

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA


C.P(IB)No.430/KB/2017

Present: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> September 2017, 10.30 A.M

Name of the Company	Bankat Garodia (Venktesh Udyog) -Vs- McNally Sayaji Engineering Ltd		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RISHAV BANERJEE, ADV Respondent/  
Corporate Debtor  
Kishav Banerjee  
7/9/17
2. AISHWARYA KUMAR ANASTHI, ADV  
Corporate Debtor

1. K. N. Jana, Advocate  
Preeti ~   
7/9/2017

07-09-2017 – CP(IB) No.430/KB/2017 – Bankat Garodia(Venktesh Udyog) Vs.  
McNally Sayaji Engineering Ltd.

**ORDER**

The Ld. Lawyer on behalf of the Operational Creditor is present and prays for two days' time

The Ld. Lawyer, appearing on behalf of the Corporate Debtor has not filed his Vakalatnama and prayed for time to file his Vakalatnama along with Board resolution.

Fixing 13-09-2017.

  
**MANORAMA KUMARI**  
**MEMBER (J)**